

SUMMARY OF COUNTERFEIT CURRENCY REPORTS*Kindly fill in CAPITAL. Read the instructions before filling the form.***PART 1 DETAILS OF THE PRINCIPAL OFFICER**

1.1 Name of Reporting Entity	<input type="text"/>		
1.2 Branch Reference Number	<input type="text"/>	1.3 ID allotted by FIU-IND	<input type="text"/>
1.4 Category of Entity	<input type="text"/> (Refer to Instructions)		
1.5 Name of Principal Officer	<input type="text"/>		
1.6 Designation	<input type="text"/>		
1.7 Address (No., Building)	<input type="text"/>		
1.8 Street/Road	<input type="text"/>		
1.9 Locality	<input type="text"/>		
1.10 City/Town, District	<input type="text"/>		
1.11 State, Country	<input type="text"/>		
1.12 Pin code	<input type="text"/>	1.13 Tel (with STD code)	<input type="text"/>
1.14 Fax	<input type="text"/>	1.15 E-mail	<input type="text"/>

PART 2 STATISTICS

2.1 Number of Counterfeit Currency Reports enclosed	<input type="text"/>
2.2 Total Value of Counterfeit Currency	<input type="text"/>

DO NOT FILL. FOR FIU-IND USE ONLY	
ACK. NO.	<input type="text"/>
DATE	<input type="text"/> 2 0 0 <input type="text"/>
	D D M M Y Y Y Y

Signature	<input type="text"/>
Name	<input type="text"/>
	(Should be same as the person mentioned in PART 1)
Date	<input type="text"/>

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CCRS

SUMMARY OF COUNTERFEIT CURRENCY REPORTS (CCRs)

INSTRUCTIONS**GENERAL INSTRUCTIONS**

Under the Prevention of Money Laundering Act 2002 (PMLA), every reporting entity (bank, financial institution, intermediary) is required to furnish details of all cash transactions where forged or counterfeit currency notes of bank notes have been used as genuine. These transactions should be reported to Director, Financial Intelligence Unit, India not later than seven working days from the date of occurrence of such transactions.

One CCR should be submitted for each incident of detection of counterfeit Indian currency. If the counterfeit currency detected can be segregated on the basis of tendering person, a separate CCR should be filed for each such incident.

How to submit

The principal officer should submit this summary alongwith CCRs received from branches /locations to the Director, FIU-IND.

Address Director, FIU-IND
Financial Intelligence Unit-India
6th Floor, Hotel Samrat
Chanakyapuri, New Delhi -110021
India

EXPLANATION OF SPECIFIC TERMS**PART 1: DETAILS OF THE PRINCIPAL OFFICER**

1.3. ID allotted by FIU-IND may be left blank till the same is communicated by FIU-IND.

1.4. Category of the reporting entity

- "A"-Public Sector Bank
- "B"-Private Sector Bank
- "C"-Foreign Bank
- "D"-Co-operative Bank
- "E"-Regional Rural Bank
- "F"-Local Area Bank
- "Z"-Other

1.5. Principal officer is the officer designated under PMLA.

PART 2: STATISTICS

2.1. Number of Counterfeit Currency Reports enclosed.

2.2. Total Value of counterfeit currency detected in the enclosed reports. (Sum of value is in 2.8 of each CCR).

ALL CCRs MUST BE ENCLOSED.